IN THE NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH

MA 14/2018 in C.P. No.1061/I&BP/2017 Under Section 12 (2) and Section 7 of IBC, 2016

Mr. Rajendra K. Bhuta Through Committee of Creditors

Resolution Professional

Applicant

In the matter of Union Bank of India

Petitioner

VS.

Guruashish Construction Pvt. Ltd.... Respondent

Order delivered on 24.01.2018

Coram: Hon'ble B.S.V. Prakash Kumar, Member (J) Hon'ble V. Nallasenapathy, Member (T)

For the Petitioner: Ms. Khushboo Shah Rajani, Advocate for the Resolution Professional / Applicant i/b MDP & Partners.

For the Respondent: None present.

Per V. Nallasenapathy, Member (Technical)

ORDER

On the Application filed by the Insolvency Resolution Professional for extension of 90 more days' time basing on the resolution passed by the Committee of Creditors on 20.12.2017 to consider the Resolution Proposed plan, at request made by the CoC, the CIRP time period is extended by 90 more days' with effect from 19.01.2018.

Accordingly, this Application is allowed.

Sd/-

V. NALLASENAPATHY Member (Technical) Sd/-

B.S.V. PRKASH KUMAR Member (Judicial)